

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**Original Application No.21/875/2018**

Date of order: 12.07.2019

Between:

1. T. Madhu Babu, S/o Ayyalanna  
Aged about 31 years, Gr. C,  
Working as casual labour  
R/o 17-44, new plots, Alampur,  
Jogulamba Gadwal District – 509 152  
Telangana State.
2. Dasari Ranga Swamy, S/o D.Maddilety,  
Aged about 32 years,  
Working as casual labour  
R/o 19-22/7, New Plots, Alampur,  
Jogulamba Gadwal District – 509 152  
Telangana State.
3. B. Ravi, S/o Jayanna,  
Aged about 26 years,  
Working as casual labour  
R/o 18-23, New Plot, Alampur Mandal,  
Alampur, Jogulamba Gadwal District – 509 152  
Telangana State.
4. Boya Maddileti, S/o Boya Savaranna,  
Aged about 34 years,  
Working as casual labour  
R/o 4-92, Near Alokber Street, Alampur Mandal,  
Alampur, Jogulamba Gadwal District – 509 152  
Telangana State.
5. Syed Abdul Nabi, S/o Syed Azeem  
Aged about 24 years,  
Working as casual labour  
R/o 28-35, Badi Dharga Street, Alampur,  
Jogulamba Gadwal District – 509 152  
Telangana State.

... Applicants

And

1. The Union of India,  
Ministry of Culture,  
New Delhi, Rep. by Secretary
2. The Archaeological Survey of India,  
24 Tilak Marg, New Delhi – 110011,  
Rep. by its Director General
3. The Superintending Archaeologist,  
Archaeological Survey of India,  
Hyderabad Circle, Kendriya Sadan,  
3<sup>rd</sup> Floor, 2<sup>nd</sup> Block, Sultan Bazar,  
Hyderabad – 500 095.

... Respondents

Counsel for the Applicants ... Mrs. S. Anuradha, Advocate for  
Mr. Ch. Ravinder

Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

***CORAM:***

***Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

***ORDER***

2. The OA is filed challenging the tender notification dt. 28.08.2018 floated by the respondents for providing unskilled manpower.
3. Applicants are working for the respondents organisation as Casual Labour. However, no order of appointment has been issued to them though they are discharging the same nature of duties as are being discharged by the regular employees. When applicants represented for temporary status, respondents issued the tender notification for supply of unskilled manpower. Obviously, the move was to replace them. Aggrieved, the OA has been filed.

4. Earlier, this Tribunal allowed OA 350/2018 on 04.07.2019 by passing a detailed order, wherein also similar facts and question of law are involved. Operative portion of the said order, which mutatis mutandis would apply to the present OAs, reads as under:

*“IV) Therefore, keeping in view the Hon’ble Supreme Court observations cited above, respondents are directed to consider giving preference to the applicants to be engaged as Casual Labour as long as the work exists on a daily wage basis, till they are replaced by regular employees after due process, as per the policy of the respondents organisation. It is made clear that under the garb of this order, applicants cannot claim temporary status or regularisation, unless they are otherwise eligible for the same as per the policy formulations of the respondents organisation in the years to come.*

*With the above directions, the OA is allowed. “*

5. In the light of the above directions passed in OA 350/2018, this OA is accordingly disposed. There shall be no order as to costs.

**(B.V. SUDHAKAR)  
MEMBER (ADMN.)**

Dated, the 12<sup>th</sup> day of July, 2019

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